



\$~3-6.

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CONT.CAS(C) 224/2016 & CM APPL. 15444/2017, CM APPL. 34709/2019, CM APPL. 53062/2019**

**DELHI PROSECUTORS WELFARE ASSOCIATION (REGD)**

..... Petitioner

Through: Mr. Krishan Kumar, Mr. Shivam Bedi, Ms. Gargi Singh, Ms. Sunita Arora and Mr. Kumar Sanjay, Advs.  
Mr. Ashish Dixit, Adv.

versus

**RAJIV MEHRISHI & ANR**

..... Respondent

Through: Mr. Santosh Kr. Tripathi, SC, GNCTD with Mr. Arun Panwar, Mr. Pradyumn Rao, Mr. Utkarsh Singh, Mr. Kartik Sharma, Ms. Prashansa Sharma and Mr. Rishabh Srivastava, Advocates.

Mr. Anuj Aggarwal, ASC, GNCTD with Ms. Arshya Singh and Mr. Yash Upadhaya, Advocates for GNCTD.

Mr. Chetan Sharma, ASG, Mr. Anil Soni, CGSC, Mr. Ajay Dignpaul, CGSC, Mr. Ripu Daman Bhardwaj, CGSC, Mr. Amit Gupta, Mr. Saurabh Tripathi, Mr. Vikramaditya Singh, Ms. Swati Kwatra and Mr. Devvrat Yadav, Advocate.

Mr. Jamshed Ansari, APP, Intervenor in person.

Mr. Andy Sehgal, APP, Intervenor in person.

Mr. Gaurav Agrawal and Mr. Manan Daga, Advocates for Delhi High Court.



+ **W.P.(CRL) 1549/2009 & CRL.M.A. 18506/2013, CRL.M.A. 13869/2014, CRL.M.A. 14366/2014, CRL.M.A. 11196/2015, CRL.M.A. 8509/2019, CRL.M.A. 3847/2023, CRL.M.A. 3961/2023**

COURT ON ITS OWN MOTION

..... Petitioner

Through: Mr. Rajeev K. Virmani, Sr. Advocate,  
Amicus Curiae with Ms. Deveshi  
Madan and Ms. Gunjan Soni,  
Advocates.  
Mr. Ashish Dixit, Adv.

versus

STATE

..... Respondent

Through: Mr. Santosh Kr. Tripathi, SC,  
GNCTD with Mr. Arun Panwar, Mr.  
Pradyumn Rao, Mr. Utkarsh Singh,  
Mr. Kartik Sharma, Ms. Prashansa  
Sharma and Mr. Rishabh Srivastava,  
Advocates.  
Mr. Chetan Sharma, ASG, Mr. Anil  
Soni, CGSC, Mr. Ajay Dignpaul,  
CGSC, Mr. Ripu Daman Bhardwaj,  
CGSC, Mr. Amit Gupta, Mr. Saurabh  
Tripathi, Mr. Vikramaditya Singh,  
Ms. Swati Kwatra and Mr. Devvrat  
Yadav, Advocate.  
Mr. Gaurav Agrawal and Mr. Manan  
Daga, Advocates for Delhi High  
Court.  
Mr. Naresh Kaushik, Adv for UPSC.

+ **W.P.(C) 1091/2013 & CM APPL. 9415/2014, CM APPL.14231/2015**  
GAURAV KUMAR BANSAL ..... Petitioner

Through:  
versus



GOVT OF NCT OF DELHI & ANR

..... Respondent

Through: Mr. Santosh Kr. Tripathi, SC, GNCTD with Mr. Arun Panwar, Mr. Pradyumn Rao, Mr. Utkarsh Singh, Mr. Kartik Sharma, Ms. Prashansa Sharma and Mr. Rishabh Srivastava, Advocates.

Mr. Chetan Sharma, ASG, Mr. Anil Soni, CGSC, Mr. Ajay Dignpaul, CGSC, Mr. Ripu Daman Bhardwaj, CGSC, Mr. Amit Gupta, Mr. Saurabh Tripathi, Mr. Vikramaditya Singh, Ms. Swati Kwatra and Mr. Devvrat Yadav, Advocate.

Mr. Gaurav Agrawal and Mr. Manan Daga, Advocates for Delhi High Court.

+

**W.P.(C) 2181/2021 & CM APPL. 16356/2022**

**DELHI PROSECUTORS WELFARE ASSOCIATION REGD**

..... Petitioner

Through:

versus

GOVERNMENT OF NCT OF DELHI

..... Respondent

Through: Mr. Santosh Kr. Tripathi, SC, GNCTD with Mr. Arun Panwar, Mr. Pradyumn Rao, Mr. Utkarsh Singh, Mr. Kartik Sharma, Ms. Prashansa Sharma and Mr. Rishabh Srivastava, Advocates.

Mr. Chetan Sharma, ASG, Mr. Anil Soni, CGSC, Mr. Ajay Dignpaul, CGSC, Mr. Ripu Daman Bhardwaj, CGSC, Mr. Amit Gupta, Mr. Saurabh



Tripathi, Mr. Vikramaditya Singh,  
Ms. Swati Kwatra and Mr. Devvrat  
Yadav, Advocate.

Mr. Gaurav Agrawal and Mr. Manan  
Daga, Advocates for Delhi High  
Court.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**  
**01.11.2023**

%

1. *Vide* an order dated 14.09.2023, this Court had directed the Government of NCT of Delhi (“GNCTD”) to assist the Union of India with requisite information required to facilitate the revision of pay scales of Assistant Public Prosecutor. Furthermore, this Court had directed the GNCTD to *inter alia* file a status report in relation to (i) the implementation of direction regarding training programmes, and (ii) the latest position of vacancies in respect of public prosecutors.
2. Mr. Santosh Kr. Tripathi, learned Standing Counsel for GNCTD stated before us that the newly appointed Public Prosecutor(s) have been provided with adequate training at the Delhi Judicial Academy; and that a proposal for a specialised academy is pending consideration with the GNCTD.
3. Mr. Rajeev K. Virmani, learned *Amicus Curiae* has submitted that the



said training was provided by the GNCTD on an *ad hoc* basis and has reiterated the need for a structured training programme for the newly appointed Public Prosecutor(s).

4. As observed by this Court *vide* our order dated 14.09.2023, public prosecutor(s) shoulder weighty responsibilities in the discharge of their duties. Accordingly, the GNCTD is directed to finalise its proposal qua the establishment of a specialised training academy for public prosecutor(s) within 4 weeks' form today i.e., 01.011.2023; and file an affidavit outlining the steps taken in furtherance of the same before the next date of hearing.
5. Furthermore, it has been brought to our notice that no affidavit has been filed by GNCTD in compliance of order dated 14.09.2023. Accordingly, they are granted an additional further two weeks' time to comply with the aforesaid order.
6. Re-notify on 06.12.2023.

**SATISH CHANDRA SHARMA, CJ**

**TUSHAR RAO GEDELA, J**

**NOVEMBER 1, 2023**

N.Khanna